

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1161
ANSWERED ON:17.08.2012
HAJ QUOTA
Shetkar Shri Suresh Kumar

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the manner in which the Government ensures transparency on Haj quota allocations;
- (b) whether various States including Andhra Pradesh have requested the Union Government to enhance their Haj allocations in future; and
- (c) if so, the details thereof, State-wise along with the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a) It is the constant endeavour of the Government to allocate Haj quota in a transparent manner. Allocation of Haj seats to each State/Union Territory (UT) is done by the Haj Committee of India (HCOI) in proportion to population of Muslims in the State/UT vis-À-vis the national population of Muslims as per 2001 Census. In case the State Haj Committees/ UTs receive applications in excess of their quota then the surplus seats available from States which receive less applications than their allotted quota is distributed proportionately to States/UTs with excess demand. The information on allocation of Haj seats is freely accessible on HCOI's website.

(b) Yes.

(c) Following the order dated July 23, 2012 of the Hon'ble Supreme Court, some more seats had become available. These seats will be distributed by HCOI among States/UTs, with applications in excess of their quota, in proportion to their Muslim population. For Haj-2012, the Quota distribution charts of various States/UTs as of date are attached at Annexures I, II & III.